

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A. No.97/94

Dt. of order: 22.3.1994

Churaman S. : Applicant

vs.

Union of India & Ors. : Respondents

Mr. R. N. Mathur : Counsel for applicant

CORAM:

Hon'ble Mr. Gopal Krishna, Member (Judl.)

Hon'ble Mr. O. P. Sharma, Member (Adm.)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDL.).

Applicant Churaman S. in this application under Sec. 19 of the Administrative Tribunals Act, 1985, has sought a declaration that the charge sheet is illegal and has prayed for quashing the same. He has further prayed for declaring the entire enquiry proceedings as null and void and also for setting aside the order of the Disciplinary Authority imposing upon ^{him} the penalty of removal from service.

2. We have heard the learned counsel for the applicant. There is nothing on the record to show that the applicant had preferred an appeal against the order of the Disciplinary Authority Annex A-1 dated 21.9.93 as provided by Rule 19 of the Railway Servants (Discipline & Appeal) Rules, 1968, before approaching the Tribunal. This O.A. is premature and the same is hereby dismissed. It is however open to the applicant to prefer an appeal against the impugned order of his removal from service to the Appellate Authority and if the same is made within a month of this order the Appellate Authority shall entertain the same and decide it as per rules.

(O. P. Sharma)
Member (A).

Gopal Krishna
(Gopal Krishna)
Member (J).